MANIPUR GAZETTE

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MANIPUR ELECTRICITY REGULATORY COMMISSION (MnERC)

N O T I F I C A T I O N

Imphal, the 11th May, 2026

No. 44/01/2026-MnERC: In exercise of the powers conferred under Section 50 read with sub-section (1) and clause (x) of sub-section (2) of Section 181 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, the Manipur Electricity Regulatory Commission (hereinafter referred to as "the Commission") proposes to make the following regulations further to amend the Joint Electricity Regulatory Commission for Manipur and Mizoram (Electricity Supply Code) Regulations, 2013, as adopted by the Commission and as amended up to the Eighteenth Amendment (hereinafter referred to as "the principal regulations"), namely:—

1. Short title and commencement

(1) These Regulations may be called the Manipur Electricity Regulatory Commission (Electricity Supply Code) (Nineteenth Amendment) Regulations, 2026.

(2) These Regulations shall extend to the whole of the State of Manipur and shall apply in relation to all matters falling within the jurisdiction of the Commission.

(3) These Regulations shall come into force from the date of their publication in the Official Gazette of Manipur.

2. ***Amendment of Regulation 4.29 of the principal regulations:***

4.29 1) All electrical installations having voltage levels below and equal to 440V shall be inspected, tested, and self-certified by the owner/ consumer/supplier, as applicable.

2) Electrical installations having voltage levels above 440V shall continue to be inspected and tested by the Electrical Inspector.

Further, all safety measures and conditions related to electric supply shall be strictly complied with in accordance with the provisions of the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023.

3. ***Amendments in Regulation 9.1 of the principal regulations:-***

9.1 For Low Tension (LT) consumer categories having voltage levels below and equal to 440 V and connected load up to 50 kW, the requirement for submission of test reports from licensed electrical contractors, as otherwise mandated under Regulation 31 of the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023, shall, to the extent specified herein, stand exempted and self-certification (self-attested report) furnished by the consumer shall be accepted as sufficient compliance for the purposes of internal wiring and electrical safety, subject to the conditions specified in this notification.

Provided that,

(i) This exemption shall not apply to high-rise buildings exceeding 15 metres in height, as specified under Regulation 38 of the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023 relating to "Provisions for supply and use of electricity in multi-storeyed buildings."

(ii) The consumers shall comply with the minimum safety requirements in accordance with the provisions of Regulation 15 of the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023, relating to "Service lines and apparatus on premises"

(iii) All materials used for wiring and electrical installations shall comply with, or be of a standard not inferior to, those prescribed by the Bureau of Indian Standards (BIS).

By Orders of the Commission,

BIJANANDA CHABUNGBAM,
Secretary, MnERC.

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